

ÖITEM NO.14

REGISTRAR COURT. 2 SECTION III
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
BEFORE THE REGISTRAR MR. M V RAMESH

Petition(s) for Special Leave to Appeal (C) No(s). 34785/2014
M/S. GAIL INDIA LTD. Petitioner(s)

VERSUS

STATE OF U.P. & ORS. Respondent(s)

Date : 08/02/2017 This petition was called on for hearing today.

For Petitioner(s) Mr. Abhishek Sharma,Adv.

For Respondent(s) Ms. Aarti Upadhyay,Adv.

Mr. Amar Deep Sharma,Adv.

Mr. Rakesh Uttamchandra Upadhyay,Adv.

Mr. Upendra Mishra,Adv.

Mr. Vinay Garg,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld. Counsel for the respondent Nos.1 and 2 have failed to file the counter affidavit within the period stipulated under the rules. Learned counsel for the respondent Nos. 3 and 4 has stated that the petitioner has not provided the copies of the pleadings to him. Learned counsel for petitioner is directed to provide the copies of the pleadings to the learned counsel within a weeks time and file proof. The respondent shall file the Counter Affidavit within a period of four weeks, thereafter.
List again on 24.3.2017 .

(M V RAMESH)

Registrar

MG